

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:5771
ANSWERED ON:08.09.2011
DISPOSAL OF CARBIDE WASTE
Rao Shri Sambasiva Rayapati

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) Whether some States like Andhra Pradesh and Maharashtra are against the Carbide waste being burnt in the States;
- (b) If so, the details thereof, State-wise;
- (c) the present position thereof;
- (d) the views of experts, Non-Governmental Organisations and other industrialists in this regard; and
- (e) the reaction of the Government thereto ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e): There is no information with the department regarding some States like Andhra Pradesh and Maharashtra being against the Carbide waste being burnt in the States. However, there is approximately 350 MT of toxic waste kept safely in a secured go-down within the Union Carbide India Limited premises, Bhopal. Earlier attempt for its incineration at Ankleshwar, Gujarat was successfully contested by the Government of Gujarat in the Supreme Court. Subsequently, the Government of India set up an Oversight Committee in the Ministry of Environment and Forests, on 15th July,2010 to provide oversight and support to the Government of Madhya Pradesh for taking necessary remedial action. The issue of disposal of 350 MT of toxic waste was considered by the Oversight Committee in its meetings held on 24th March, 2011 and 25th May, 2011 in view of Government of Madhya Pradesh expressing their inability to incinerate the said waste at Pithampur. The Oversight Committee considered the option of disposal by the Defence Research and Development Organization (DRDO) in their incinerator at Nagpur, Maharashtra. The PIL filed by private parties against entry and disposal of this toxic waste at Nagpur, was disposed off on 21st July, 2011 by Bombay High Court directing Government of Maharashtra and Maharashtra Pollution Control Board (MPCB) to approach High Court of Madhya Pradesh at Jabalpur as the case was pending with them. High Court of Madhya Pradesh at Jabalpur vide order dated 11th August,2011, while directing Maharashtra Pollution Control Board to inspect DRDO plant, collect and analyse samples of toxic waste, has ordered that the transport of waste into Maharashtra would remain suspended till further orders.